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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 23.11.2026*

\# **CNR No. DLHC010495092026**

\+ **BAIL APPLN. 4353/2026**

LAKHPAT SINGH NEGI .....Petitioner

Through: Mr. Anand Kumar Singh, Advocate.

versus

STATE NCT OF DELHI .....Respondent

Through: Ms. Manjeet Arya, APP for State with IO/SI Rahul Malik.

CORAM: JUSTICE GIRISH KATHPALIA

J U D G M E N T (ORAL)

1. The accused/applicant seeks regular bail in case FIR No.342/2025 of PS Maurya Enclave for offence under Section 204/205/337/339 BNS.

2. The status report was returned with objections but has not been re-filed. However, learned APP assisted by IO/SI Rahul Malik submits that the arguments can be advanced even in the absence of the status report. As such, I have heard learned counsel for accused/applicant and learned APP for State.

3. Broadly speaking, prosecution case is as follows. On 12.08.2025 at about 4:00am, in suspicious circumstances a car was found, in which the

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accused/applicant was sitting. When the concerned beat staff of Delhi Police inquired from the accused/applicant, the latter introduced himself as a Sub Inspector in Delhi Police and on being asked, he stated that he was not carrying his identity card. Thereafter, on being asked his PIS number of Delhi Police, he disclosed the same and stated that he is Sub Inspector of 2011 batch. On the car being searched, four identity cards of Delhi Police, a toy pistol, a uniform of Sub Inspector, cap, file cover of Delhi Police, uniform badge, court notice and sticker of Delhi Police were recovered. During investigation, various articles of uniform were recovered from the residence of the accused/applicant, as produced by his wife.

4. Learned counsel for accused/applicant submits that he is innocent and has been falsely involved in this case at behest of his brother-in-law, with whom he is embroiled in civil disputes. It is also submitted that even according to prosecution side, there is no material to show that the accused/applicant cheated anyone, representing himself as police officer. It is also submitted that accused/applicant is in jail since 13.08.2025 and chargesheet has already been filed.

5. Learned APP for State opposes the bail application on the ground that the accused/applicant was apprehended just three days before the Independence Day and might have used his fake ID of Sub Inspector of Delhi Police in order to cheat innocent persons. The IO submits that from laptop of the accused/applicant he found a file named “SPA’s for raid”, but could not find any particulars in the same.

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6. Admittedly, there is no allegation that the accused/applicant cheated anyone and the only allegation is that from his possession allegedly forged identity card, toy pistol and police uniform was recovered.

7. Also admittedly, and more significantly, the identity cards allegedly recovered at the instance of the accused/applicant have not been sent for forensic analysis. What has been sent to FSL is the laptop and mobile phone of the accused/applicant, forensic report on which is yet to be received.

8. Considering the material collected so far against the accused/applicant as compared to the period of his incarceration, I find no reason to deprive the accused/applicant further liberty.

9. Therefore, the bail application is allowed and accused/applicant is directed to be released on bail subject to his furnishing a personal bond in the sum of Rs.20,000/- with one surety in the like amount to the satisfaction of the Trial Court/Duty Magistrate.

10. A copy of this order be immediately transmitted to the concerned Jail Superintendent for informing the accused/applicant.

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GIRISH KATHPALIA
(JUDGE)

NOVEMBER 23, 2026/*ry*

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